

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 597/99

DATE OF ORDER : 19-04-1999

Between :-

Smt.M.Shailaja Suman

... Applicant

And

1. The Chief Executive Officer,  
Prasara Bharathi Corporation,  
DoorDarshan, Mandi House, New Delhi.
2. The Dy. Director (Administration),  
Prasara Bharathi Corporation,  
Doordarshan, Mandi House, New Delhi.
3. The Director, Doordarshan Kendra,  
Ramanthapur, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri J.Sudheer

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD :: MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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....2.

- 2 -

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Sri J.Sudheer, learned counsel for the applicant and Sri V.Rajeswara Rao, learned standing counsel for the Respondents.

2. The Applicant is aggrieved by the order of her transfer to Bhupal vide orders at Annexure-V to the O.A. The broad grounds of her case are that she had only been recently re-transferred to Hyderabad Kendra from Lucknow Kendra, along with the post, which was the result of a special consideration of the personnel difficulties she had been projecting before the authorities.

3. We notice that the Applicant submitted a representation dated 1.4.1999 addressed to the Respondent No.1. It is therefore considered just and expedient to direct Respondent No.1 to consider the representation submitted by the Applicant and dispose of the same by a suitable order keeping in view the difficulties being now expressed by her. This shall be done within one month from the date of receipt of a copy of this order. Until then, the Applicant shall be continued in her present post/Kendra.

4. Thus the O.A. is disposed of. No costs.

  
(H.RAJENDRA PRASAD)  
Member (A)

  
(D.H.NASIR)  
Vice-Chairman

av1/

Dated: 19th April, 1999  
Dictated in Open Court.

19-4-99  
Tq-422

*95/4/99* To-day

COPY TO:-

1. H.D.H.N.J.
2. H.H.R.P. M.(A)
3. H.B.S.J.P. M.(B)
4. B.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :  
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE M.R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR :  
MEMBER (B)

DATED: 19/4/99

ORDER / JUDGEMENT

M.D./R. 1 / C.P. NO. -

IN

O.A. No. 592/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALL DUED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO

S.R.R

